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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 347/2004 in  
OA 196/2002

New Delhi this the 22<sup>nd</sup> day of November, 2004

**Hon'ble Shri Shanker Raju, Member (J)**  
**Hon'ble Shri S.A. Singh, Member (A)**

In the matter of

Shri Harcharan Singh  
S/O Surjan Singh,  
R/o 11, Harish Chander Mathur Lane,  
New Delhi

..Petitioner

(By Advocate Shri Mahesh Srivastava )

VERSUS

Mr. R.R.Jauhar,  
General Manager,  
Northern Railway, Baroda House,  
New Delhi.

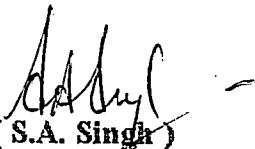
..Respondent

(By Advocate Shri R.L. Dhawan )

ORDER (ORAL)

**(Hon'ble Shri Shanker Raju, Member (J)**

As directions contained in Tribunal's order dated 23.1.2002 have been substantially complied with by the respondents vide order dated 1.5.2002, nothing further survives in this CP. CP is dismissed with liberty to the applicant to assail this order in accordance with law, if so advised. Notice is discharged.

  
( S.A. Singh )  
Member (A)

  
( Shanker Raju )  
Member (J)

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